

What is the procedure under which blacklisting has been made effective by the Government so far and how did it fail in this particular case?

Shri K. Raghuramiah: Since 'his agreement of 1966 all the public undertakings are bound automatically to take action on the blacklisting of firms and not to give orders to those firms. That is the procedure now. -

श्री श्रीकार लाल बेरवा : यह जानना कोई जगह पर बड़ी तरह के लाइसेंस और कोटा दिया गया है। ऐसे ही कोटा में उस को फर्टिलाइजर फैक्टरी का लाइसेंस देकर 4 साल तक उस को बढ़ाते चले गये उसे रैन्वु करते चले गये लाइसेंस, तो मैं जानना चाहता हूँ कि उस को कितनी जगह और कितने लाइसेंस दिये गये हैं और किस किस जगह यह फेल हो चुका है ?

Shri K. Raghuramiah: The main question relates to the Indian Oil Corporation while the supplementary relates to fertilizer licences.

श्री श्रीकार लाल बेरवा : उर्वरक की मैं बात नहीं कर रहा हूँ बल्कि मैंने तो यह जानना चाहा है कि जानना कि कितनी जगहों पर यह लाइसेंस और कोटे दिये गये हैं ?

Mr. Speaker: The question hour is over. Now, the Short Notice Question.

श्री दे० शि० पाटिल : आज क्वेश्चन आवर में पूछने के लिए 30 प्रश्न थे लेकिन केवल 3, 4 ही पूछे जा सके हैं तो क्या इसी तरह से एक घंटे में केवल 4 या 5 ही लेते रहेंगे और यदि ऐसा हो तो फिर रोज के लिए बार से अधिक सवाल रखने का प्रायदा ही क्या है ?

SHORT NOTICE QUESTION

Generation of Electricity in States

S.N.Q. 7. Shri G. S. Reddi: Will the Minister of Irrigation and Power be pleased to state:

(a) the names of States where electricity generated per person is less than the average; and

(b) the steps taken to rectify the imbalance specially in the States where power generation per capita is the lowest?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). A statement giving the requisite information is laid on the Table of the House. [Placed in the Library. See No. LT-266/67.]

Shri G. S. Reddi: May I know how much of loan was advanced to rectify the imbalance?

Dr. K. L. Rao: Substantial financial assistance is being given for the power projects.

WRITTEN ANSWERS TO QUESTIONS

Quarters for Labourers in Delhi

*293. **Shri Kanwar Lai Gupta:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether any subsidy or loan has been given to Delhi Administration for the construction of labour quarters in the Capital;

(b) if so, the number of quarters required and how many of them have been constructed;

(c) whether the mill owners of Delhi have also been asked to construct labour quarters for their employees; and

(d) if so, the result thereof?

The Minister of Works, Housing and Supply (Shri Jaganath Rao): (a) A sum of Rs. 153.32 lakhs was made available to the following agencies up to the year 1966-67 for construction of houses in Delhi for industrial

workers—under the Subsidised Industrial Housing Scheme:—

(i) Delhi Administration	Rs. 143.81 lakhs.
(ii) Employers	Rs. 8.36 lakhs.
(iii) Co-operatives	Rs. 1.05 lakh.
	<u>Rs. 153.22 lakhs.</u>

(b) The estimated requirement of houses for eligible industrial workers in Delhi is 75,000. 3167 houses have been constructed so far.

(c) and (d). There is no statutory obligation on industrial employers to construct houses for their industrial workers. Under the Subsidised Industrial Housing Scheme they can, however, utilise Central financial assistance upto 75 per cent (50 per cent as loan and 25 per cent as subsidy, to the approved cost of projects for construction of houses for their industrial workers. Out of 3167 houses, 445 houses have been constructed by industrial employers under the Scheme.

Scheduled Tribes is now in an advanced stage of consideration and is likely to be finalised soon.

Delhi Master Plan

*295. Shri N. C. Chatterji: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the progress made in the implementation of the Master Plan for Delhi;

(b) whether it is a fact that the Master Plan for Delhi was prepared more on theoretical grounds ignoring the realities of the existence of practical difficulties of the people who are settled; and

(c) if so, the steps taken to revise the Master Plan in the light of practical difficulties encountered?

The Minister of Works, Housing and Supply (Shri Jaganath Rao): (a) Copies of the Master Plan for Delhi Development Act, 1957 (Act 61 of 1957) are available in the Library of the House. A statement showing the progress made in the implementation of the Master Plan is being prepared and will be laid on the Table of the Sabha.

(b) No. The Master Plan for Delhi was prepared after extensive physical, social and economic surveys of the city and its surrounding areas. Due regard was paid to the existing land uses and other factors such as traffic and transportation, public utilities and community facilities having a bearing on the life and well-being of the community. The draft Master Plan was published for public objections and suggestions and an *ad hoc* Board consisting of Members of Parliament,

Lokur Committee on Scheduled Castes and Scheduled Tribes

*294. Shri S. M. Banerjee:
Shri D. S. Patil:
Shri A. V. Patil:

Will the Minister of Social Welfare be pleased to state:

(a) whether the Report of the Lokur Committee on the Scheduled Castes and Scheduled Tribes has been considered,

(b) if so, the main recommendations thereof; and

(c) the reaction of Government thereto?

The Minister of State in the Department of Social Welfare (Shrimati Phulrenu Guba): (a) to (c). A statement showing the recommendations made by the Lokur Committee is laid on the Table of the House. [Placed in the Library. See No. LT-267/87]. The whole question of the revision of the lists of Scheduled Castes and